

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**(SZ) CHENNAI**

**Appeal No.42 of 2024**

**IN THE MATTER OF:**

S.P. Muthuraman,

Tirunelveli.

... Appellant (s)

Versus

Union of India, MoEF & CC,

Through its Secretary,

New Delhi and ors.

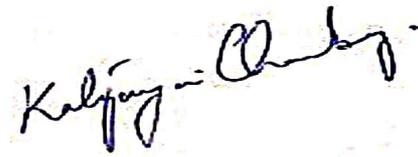
... Respondent(s)

**I N D E X**

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**Place : Chennai**

**Date: 26.01.2026**



**M/s. Katyayni Chaubey**

**Counsel for Appellants**

**REJOINDER TO THE COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 2  
SEIAA- TAMIL NADU**

**Preliminary submission**

The present Appeal has been preferred by the Appellant assailing the illegal, arbitrary and unsustainable grant of Environmental Clearance (EC), Consent to Establish (CTE), Consent to Operate (CTO), the subsequent amendments thereto, and the impermissible post-facto regularisation accorded in favour of the 3rd Respondent for its industrial project located at Udedurgam Thimijepalli and Ayyaranpalli Villages, Hosur Taluk, Krishnagiri District, Tamil Nadu.

The Appellant had earlier submitted a detailed complaint dated 15.02.2024, supported by photographic and documentary evidence, clearly exposing the illegal expansion and unauthorised operation of the project. Despite the gravity of the violations brought to light, the same was deliberately ignored by the statutory authorities, reflecting a failure to discharge their statutory obligations.

At the outset, it is submitted that all averments, statements and contentions made in the Counter Affidavit are denied, save and except those that are specifically admitted herein.

The Counter Affidavit is vitiated by suppression of material facts and is a transparent attempt to justify actions that are patently illegal, arbitrary and contrary to the Environmental Impact Assessment Notification, 2006.

That the Appellant craves to submit a brief date of events to offer more clarity on the issue so raised:

<b>Dates</b>	<b>Events</b>
2021	Application filed for CTE (New) for 1,42,635 sq.m built-up area on 85.283 ha land
04.05.2021	TNPCB granted Consent to Establish (New) without prior EC
06.01.2022	TNPCB granted Consent to Operate without prior EC
10.01.2023	ToR application for expansion filed online
16.01.2023	ToR application submitted physically
23.02.2023	SEIAA-TN granted Terms of Reference

07.12.2023	Inspection conducted by District Environmental Engineer, TNPCB
08.12.2023	Inspection report issued confirming illegal operation and expansion
06.01.2024	SEIAA-TN granted Prior Environmental Clearance
15.02.2024	Appellant filed complaint with photographic evidence
20.02.2024	Belated CTE (Expansion) application filed
04.03.2024	TNPCB returned CTE (Expansion) application
31.03.2024	CTO direct application filed before the TNPCB – 225.11 Hectares
01.04.2024	Application for Amendment E.C before SEIAA-TN
29.05.2024	Amended Environmental Clearance granted
23.09.2024	CTO (Direct) granted by TNPCB
30.12.2024	CTE (Expansion) application again filed before the TNPSC
07.04.2025	CTE (Expansion) granted – post-facto regularisation
Mar 2024	Appeal No. 42 of 2024 filed before the Hon'ble NGT

#### **Para wise reply to the counter Affidavit**

1. That the submissions made in para 1 are a matter of record and is neither disputed or denied.
2. That the submission made in para 3 & 4 refer to the fact that the respondent no. 3 applied for EC based on proposed expansion of Tata Electronics Pvt Ltd with total built up area of 5, 57, 470 sq.m in villages Thimjepalli, Udedurgam and Ayyanranpalli of Denkanikottai Taluk, Krishnagiri district, Tamil Nadu on 12.09.2023 covering the project activity under category B1, of item 8(b) “Township & Area development projects” of EIA Notification, 2006. The above stated facts/ submission are a matter of record.
3. That the contents of para 5 & 6 are a matter of record and accepted only to that extent. It is most humbly submitted that the 2nd Respondent (SEIAA-TN) mechanically issued Terms of Reference on 23.02.2023, without application of mind, without examining the project history, without reconciling the drastic increase in land area, and without considering the earlier illegal construction and operation.
4. That the contents of para 7 to 8 are correct to the extent that an EC dated 06.01.2023 was granted by Respondent no. 2 to Respondent no. 3. It is a recorded fact that under para 7 that the 3rd Respondent initially did not apply for an EC and deliberately projected the built-up area below 1,50,000 sq. meters to wrongly claim exemption from Environmental Clearance, while suppressing the material fact that the total land area was 85.283 hectares,

well above the statutory threshold. Such suppression amounts to fraud on the statute and vitiates the entire approval process.

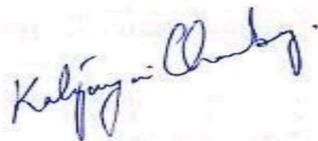
However, the following facts are pertinent to notice which were over looked by Respondent No. 3 while granting the EC:

- a. As per Schedule 8(b) of the EIA Notification, 2006, any project having a total land area of 50 hectares or more mandatorily requires prior Environmental Clearance, irrespective of built-up area. The 3rd Respondent (to begin with) deliberately suppressed the total land area and projected only the built-up area below 1,50,000 sq. meters to falsely claim exemption from EC.
  - b. Based on this misrepresentation, TNPCB illegally granted CTE on 04.05.2021 and CTO on 06.01.2022 without prior EC, rendering the said consents void ab initio.
  - c. It is submitted that a part of the project area falls in close proximity to the *Cauvery North Eco-Sensitive Zone*, as expressly informed by the Divisional Forest Officer vide letter dated 28.07.2023. Grant of Environmental Clearance without duly considering assessment of the adverse impacts of a large-scale manufacturing unit on the fragile biodiversity and ecological balance, constitutes a serious violation of the precautionary principle. Such an act/ omission poses a real and imminent threat of irreversible and irrecoverable environmental damage, undermining not only the existing ecosystem but also any future conservation and restoration efforts in the region. The requirement of prior EC is absolute and leaves no discretion with the authorities.
5. That the contents of para 9 to 12 are correct only to the extent that the respondent no. 3 applied for amendment of EC vide online portal on 01.04.2024 covering the project activity under category B1, of item 8(b) “Township & Area development projects” of EIA Notification, 2006. SEAC held a meeting on 02.05.2024 and examined proposal in detail and decided to recommend the amendments in modification of earlier recommendations dated 09.11.2023. The Appellant submits that at this stage, on 10.01.2023 (online) and 16.01.2023 (direct submission), the 3rd Respondent filed an application seeking Terms of Reference for expansion, disclosing for the first time the true magnitude of the project, namely:
- Total Land Area: 225.20 hectares (556.26 acres)
  - Total Built-up Area: 5,57,470 sq. meters

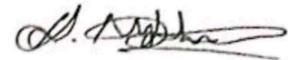
- Total Survey Numbers: 425

This disclosure itself proves the earlier suppression and misrepresentation.

6. That contents of para 13 and 14 are a matter of record. However, the Appellant in the interest of environment and people filed a detailed complaint on 15.02.2024, along with photographic evidence, exposing the illegal expansion and operation. The 2nd Respondent deliberately ignored the said complaint, demonstrating bias and abdication of statutory duty.
7. That such misrepresentation is a direct indicator of illegal operations being carried out which, without the requisite clearance, cause grave harm to the environment, thereby attracting the jurisdiction of this Hon'ble Tribunal.
8. The issues raised in the Appeal pertain directly to violations of statutory environmental mandates, lack of due compliance, and continued operation without necessary environmental safeguards, matters which fall squarely within the jurisdiction of this Hon'ble Tribunal under Sections 18 (1) read with section 16 of the NGT Act, 2010.  
In the view of the environmental questions involved and the Respondent No. 3's continuing breach of mandatory requirements, it is humbly submitted that the reliefs sought in the Appeal may be granted.



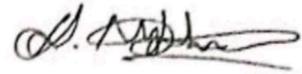
Counsel for Appellant



Appellant

### Verification

I, S.P. Muthuraman, son of ponnusamy, aged 60 years, residing at No. 204, Railway Feeder Road, Sankar post – 627357, Tirunelveli district do hereby verify that the contents of the paragraphs and the submissions herein are true to my knowledge based on the records of the Appellant, and the legal submissions are based on advice received, which I believe to be true. We have not suppressed any material fact.



Appellant

Date - 25.01.2026

Place - chennai

Elephant Landscape and it is Nilgiri-Eastern Ghats Elephant Reserve. The contiguous landscape of forests that spread across Tamil Nadu and Karnataka provides an ideal habitat for various forms of wildlife;

**AND WHEREAS**, the sanctuary has connectivity to the complex landscapes comprising the Nilgiri hills of Tamil Nadu, Bandipur – Nagarhole Protected Area of Karnataka, Wyanad of Kerala, Biligiriranganathaswamy Temple Sanctuary of Karnataka adjoining the Sathyamangalam Tiger Reserve and Dharmapuri Forest Divisions;

**AND WHEREAS**, the sanctuary is rich in floral and faunal diversity. It accounts for 468 species of Plants, 36 species of Mammals, 272 species of Birds and 172 species of Butterflies which includes rare, endemic and endangered species such as Grizzled Giant Squirrel, Four-horned antelope, Leopard, Elephants, Dhole, Sloth bear etc. This contiguous and complex landscape helps in migration of wildlife and hence serves as a potential corridor for large mammals such as Asian elephants, Bengal Tiger, Leopard, etc. The movement of wildlife especially Elephants can be feasible only through various protection and conservation measures;

**AND WHEREAS**, the sanctuary has wide variety of flora and fauna. Examples of flora are Alingi Maram (*Alangium salvifolium*), Thuringi maram (*Albizia amara*), Karuvaagai maram (*Albizia odoratissima*), Vel nagamaram/Vakkali (*Anogeissus latifolia*), Kattu Elumichai (*Atlantia monophylla*), Kaddappai maram (*Barringtonia acutangula*), Athi maram (*Bauhinia racemosa*). Examples of fauna include Asian Elephant (*Elephas maximus*), Barking deer (*Muntiacus muntjak*), Black naped hare (*Lepus nigricollis*), Bonnet Macaque (*Macaca radiate*), Common langur (*Semnopithecus spp*), Common palm civet (*Paguma larvata*), Four horned antelope (*Tetraceres quadricornis*);

**AND WHEREAS**, the avian diversity is wide and varied in the sanctuary some examples of birds found in the sanctuary are Grey Francolin (*Francolinus pondicerianus*), Jungle Bush Quail (*Perdicula asiatica*), Painted Bush Quail (*Perdicula erythrorhyncha*), Red Spurfowl (*Galloperdix spadicea*), Grey Junglefowl (*Gallus sonneratii*), Indian Peafowl (*Pavo cristatus*), Lesser Whistling Duck (*Dendrocygna javanica*), Indian Spot-billed Duck (*Anas poecilorhyncha*), Northern Shoveler (*Anas clypeata*);

**AND WHEREAS**, the Sanctuary includes 19 enclosures with 30 villages/hamlets and the entire Chennamalam Revenue village in Jawalagiri RF (located in western part of the Sanctuary) is one of the prime elephant corridors of South India;

**AND WHEREAS**, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification around the protected area of Cauvery North Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW, THEREFORE**, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an with an extent varying 1 kilometer (uniform) except area adjoining the Karnataka State where it is Zero and 1.75 kilometer at Chennamalam revenue village around the boundary of Cauvery North Wildlife Sanctuary in the State of Tamil Nadu as the Cauvery North Wildlife Sanctuary as Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely:-

**1. Extent and boundaries of Eco-Sensitive Zone.** - (1) The extent of Eco-sensitive Zone is varying 1 kilometer (uniform) except area adjoining the Karnataka State where it is Zero and 1.75 kilometers at Chennamalam revenue village around the Cauvery North Wildlife Sanctuary. The area of the Eco-Sensitive Zone is 301.934 square kilometers.

(2) The boundary description of the Eco-Sensitive Zone is appended at **Annexure-I**.

(3) The map of the Protected Area demarcating the Eco-sensitive Zone boundary is at **Annexure -IIA** to **Annexure- III**.

(4) List of geo co-ordinates of the boundary of the Protected Area and the Eco-sensitive Zone is at **Table A** and **B** of **Annexure III**.

(5) The list of 135 Revenue and 25 enclosure villages falling within the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure -IV**.

**2. Zonal Master Plan for the Eco-sensitive Zone.** – (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

- (i) Environment;
- (ii) Forest and Wildlife;
- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj;
- (xi) Public Works Department;
- (xii) Highways; and
- (xiii) Tamil Nadu State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited, regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for Security of local communities livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

**3. Measures to be taken by State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

**(1) Land use.** – (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time

being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities;

**(2) Natural water bodies. -** The catchment areas of all natural springs/rivers/ channels shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan.

**(3) Tourism or Eco-tourism. -**

(a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the Department of Tourism in consultation with State Departments of Environment and Forest.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within 1 kilometer from the boundary of the Wildlife Sanctuary or upto the extent of the Eco-Sensitive Zone whichever is nearer:

Provided that beyond the distance of 1 kilometer from the boundary of the Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for Eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel /resort or commercial establishment construction is permitted within Eco-sensitive Zone area.

**(4) Natural Heritage. -** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

**(5) Man-made heritage sites. -** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part Zonal Master Plan.

**(6) Noise pollution. -** Prevention and Control of noise pollution in the Eco-sensitive Zone shall be complied with in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

**(7) Air pollution. -** Prevention and control of air pollution in the Eco-sensitive Zone shall be complied with in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

**(8) Discharge of effluents. -** Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

**(9) Solid wastes. -** Disposal and Management of solid wastes shall be as under:-

(a) the solid waste disposal and management in Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016 and published by the Government of India in the Ministry of Environment,

Forest and Climate Change vide notification number S.O. 1357 (E), dated 8<sup>th</sup> April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone;

- (b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

**(10) Bio-Medical Waste.** - Bio Medical Waste Management shall be as under:-

- (a) the Bio Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide Notification number GSR 343 (E), dated the 28<sup>th</sup> March, 2016;
- (b) safe and Environmentally Sound Management (ESM) of Bio-Medical Waste Management in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.

**(11) Plastic Waste Management.** - The Plastic Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 340(E), dated the 18<sup>th</sup> March, 2016, as amended from time to time.

**(12) Construction and Demolition Waste Management.** - The Construction and Demolition Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29<sup>th</sup> March, 2016, as amended from time to time.

**(13) E-waste.** - The E-Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change and as amended from time to time.

**(14) Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

**(15) Vehicular Pollution.** - Prevention and control of Vehicular Pollution shall be in compliance with applicable laws and efforts to be made for use of cleaner fuels.

**(16) Industrial Units.**- (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-Sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-Sensitive Zone as per the classification of Industries in the Guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition, the non-polluting cottage industries shall be promoted.

**(17) Protection of Hill Slopes:** The protection of hill slopes shall be as under:-

- (a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

**(18)** The Central Government and the State Government shall specify other additional measures, if it considers necessary, in giving effect to the provisions of this notification.

**4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

**TABLE**

Sl.No.	Activity	Description
<b>A. Prohibited Activities</b>		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country

		<p>tiles or bricks for housing and for personal consumption;</p> <p>(b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4<sup>th</sup> August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21<sup>st</sup> April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.</p>
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	<p>New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted:</p> <p>Provided that, non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition, the non-polluting cottage industries shall be promoted.</p>
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substance.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
<b>B. Regulated Activities</b>		
8.	Commercial establishment of hotels and resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities:</p> <p>Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.</p>
9.	Construction activities.	<p>(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents:</p> <p>Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture,

		floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
11.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
12.	Collection of Forest Produce or Non-Timber Forest Produce.	Regulated under applicable laws.
13.	Establishment of large scale commercial live stock and poultry farms by firms, corporate, companies.	Regulated under applicable laws.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws. Underground cabling may be promoted.
15.	Infrastructure including civic amenities.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
17.	Undertaking other activities related to tourism like over flying the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
18.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
21.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water/effluent shall be regulated as per the applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated under applicable law.
23.	Open Well, Bore Well etc. for agriculture or other usage.	Regulated under applicable laws and the activity shall be strictly monitored by the concerned authority.
24.	Solid Waste Management.	Regulated as per the applicable laws.
25.	Introduction of Exotic species.	Regulated as per the applicable laws.
26.	Use of polythene bags.	Regulated as per the applicable laws.
27.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
28.	Religious tourism.	i) In temple area occurring as enclosures, all activities which cause noise, air and water pollution may be regulated. ii) All activities which cause noise, air and water pollution may be regulated iii) Number, time of visit of pilgrims shall be regulated based on

		the carrying capacity of the visiting site. The regulations may be relaxed during festival days.
29.	Use of Fire Crackers.	Regulated as per the applicable laws.
30.	Charcoal Burning.	Shall be regulated during the breeding and migratory seasons under the applicable laws.
31.	Eco-tourism.	Regulated under applicable laws.
<b>C. Promoted Activities</b>		
32.	Rain water harvesting.	Shall be actively promoted.
33.	Organic farming.	Shall be actively promoted.
34.	Adoption of green technology for all activities.	Shall be actively promoted.
35.	Cottage industries including village artisans, etc.	Shall be actively promoted.
36.	Use of renewable energy and fuels.	Bio-gas, solar light etc to be actively promoted.
37.	Agro-Forestry.	Shall be actively promoted.
38.	Use of eco-friendly transport.	Shall be actively promoted.
39.	Skill Development.	Shall be actively promoted.
40.	Restoration of Degraded Land/Forests/Habitats.	Shall be actively promoted.
41.	Environmental awareness.	Shall be actively promoted.

**5. Monitoring Committee.-** For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely: -

<b>S. No.</b>	<b>Constituent of Monitoring Committee</b>	<b>Designation</b>
1.	District Collector, Krishnagiri	Chairman;
2.	District Revenue officer, Krishnagiri	Member;
3.	Revenue Divisional Officer / Sub Collector, Hosur	Member;
4.	Deputy Director, Geology, Mines and Minerals, Krishnagiri	Member;
5.	District Environmental Engineer, Tamil Nadu Pollution Control Board, Krishnagiri	Member;
6.	A representative of Non-government Organisation working in the field of wildlife conservation to be nominated by State Government	Member;
7.	An expert in Biodiversity nominated by the State Government	Member;
8.	An expert in Ecology and Environment to be nominated by the State Government	Member;
9.	A representative from State Public Works Department	Member;
10.	A representative from State Pollution Control Board	Member;
11.	Divisional Forest officer, IFF Division, Krishnagiri	Member;
12.	Tamil Nadu Water Supply and Drainage Board, Krishnagiri District	Member;
13.	District Forest Officer, Hosur Forest Division, Hosur	Member-Secretary.

**6. Terms of Reference. –** (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31<sup>st</sup> March of every year by the 30<sup>th</sup> June of that year to the Chief Wildlife Warden in the State as per performa given in **Annexure V**.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification are subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/34/2018-ESZ]

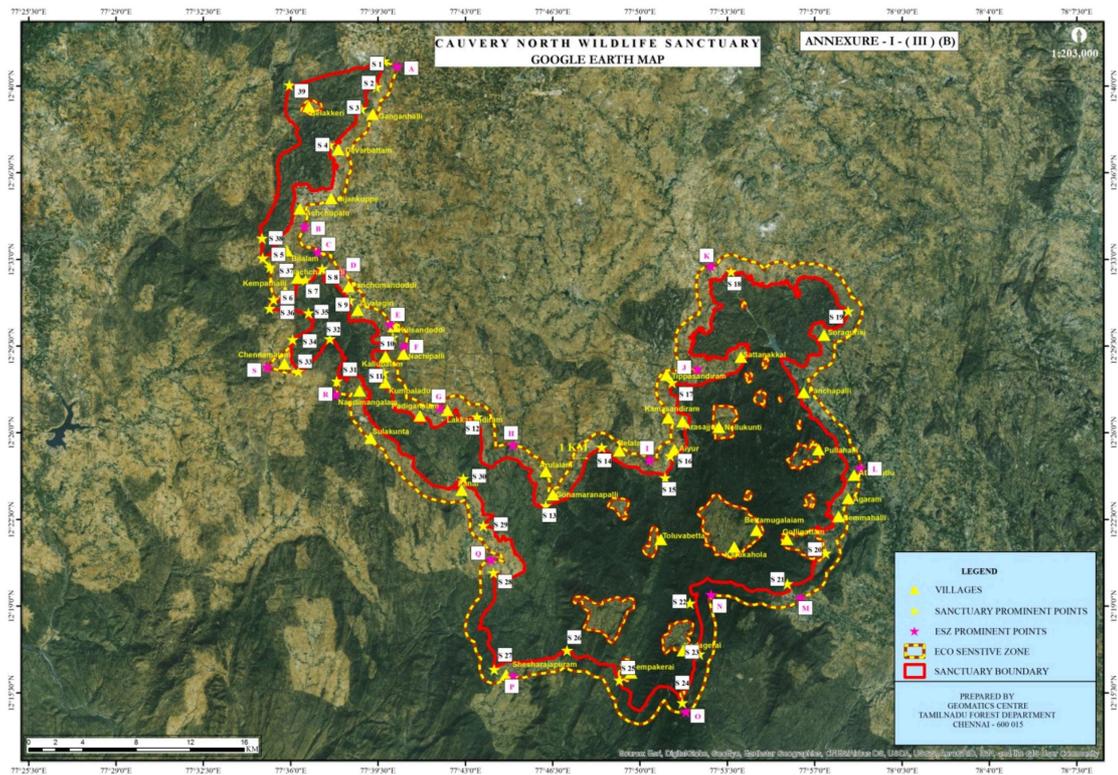
Dr. S.C. GARKOTI, Scientist 'G'

**ANNEXURE- I****BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF THE PROTECTED AREA**

<b>North West</b>	The Boundary of the proposed Eco-Sensitive Zone starts at the North eastern corner of boundary point of Thally Extension Reserve Forest of Jawalgiri Range of Denkanaikottai Taluk, Krishnagiri district. The boundary travels westwards along the northern margin of Thally Extension Reserve Forest reaching the western most boundary point of Thally Reserve Forest along the Karnataka - Tamilnadu Inter-State boundary. Further, travels southwards along the Karnataka - Tamilnadu Inter-State boundary reaching the southernmost boundary point of Thally Reserve Forest. Then it turns eastern direction and meets at the Thally corridor villages of Bilalam and then the line continues in Northern direction near the boundary of Chikka Averahalli village, then it extends along the boundary of Achubalu Revenue village and the line turns towards easterly direction meets the village boundary of Gijanakuppe village, then it turn and extents towards northern direction and meets at Oddarpalayam village, then the line similarly successively meets and continues along the boundaries of Osur, Ganganahalli Villages and finally it meets at the starting point of Thally Extension Reserve Forest.
<b>North</b>	The boundary starts at Nellumar Agraharam and extents towards southwards direction of Jawalagiri Reserve Forests. Then it passes through the villages of Anaikarai, Panchumandoddi, Jawalagiri and meets at Maragattadoddi. It further continues through Kulsandoddi, Thervidi, Nachipalli, Kallubalam, Geragura, Bolarai and it slightly turns towards easterly direction and extents towards the village boundary Pailmandoddi. It further turns towards south direction meets at Kundukottai village and further continue through Arulallam and meets at Gonamakanapalli (Panai Reserve Forest). Further it turns towards northern direction and passes through Sivanapalli, Muchandiram and turns towards easterly direction and meets at Belalam village and then it meets at Melur village (Gullatty Reserve Forest). The boundary extends towards northern direction and Aiyur, Arasajjur, Kamasandiram, Dibbanur and meets at Thippasandiram village (Aiyur Extension). It further travels northwards and passes through Basavanahalli, Baleguli, Narappanahatti, Gullatti and finally it meets at Lakshmipuram village (Udedurgam Reserve Forest).
<b>North East</b>	The boundary starts at Lakshmipuram village, further it extents towards Northeastern direction and passes through Kudur, Gavipuram, U.Puram, Gurubarapalli and meets Pavadarapatti village, then it turns towards southern direction and finally meets at the boundary of Nerupuguttai village (Udedurgam Reserve Forest).
<b>East</b>	The boundary starts from Nerupuguttai and extends downwards southern direction and traverse through the village boundaries of Jalathimhalli, Panchapalli, Eri Panchapalli, Periyannur, Kurumbarkottai, Athimutlu, Agaram, Bemmahalli, Singampatti and ends at Pudur village (Galigattam Reserve Forest).
<b>South East</b>	The boundary starts from Pudur village and turns towards westerly direction and meets near Uchikal malai of Morappur Reserved Forest, then it turns towards southern direction and passes through Uchikal malai, Alegettu enclosure, finally it meets near Gutirayan malai in Gutirayan Reserved Forest.
<b>South</b>	The boundary starts from Gutirayan Reserved Forests and turns towards western direction and the line passes through Biligundulu Reserve Forest and meets at Sivalingapuram of enclosure village, then it passes through Geratty village boundary and ends at Shesarajapuram village (Anchetty Reserve Forest).
<b>South West</b>	The boundary starts from Shesarajapuram villages and extends towards northern direction traverse through Ubrani Reserve Forest and ends at northern boundary of Ubrani Reserve Forest (Anchetty enclosure boundary).
<b>West</b>	The boundary passes through Nasi Guddai, villages of Anchetty, Sakalapatti and Mariyalam villages and meets at Hosadoddi village and passes through the boundary line of Ulibanda Reserve Forest. Further the line turns towards the western direction and passes through the villages of Karadikal, Gollapalli, Hosadoddi, Madakkal, Sulakunda, Manjikere and reaches Nandimangalam Revenue village. The boundary further extends towards western direction and meets at Kebbaradoddi village. From there, the boundary further passes along the western boundary of Jawalagiri Reserve Forests. The boundary further continues along the Western boundary of Chennamalam Village and again passes along the boundary of Jawalagiri Reserve Forests. Further extends northwards and passes through the Thally corridor villages of Kempathpalli, Gurusathappandoddi and finally ends at southernmost boundary of Thally Reserve Forest.

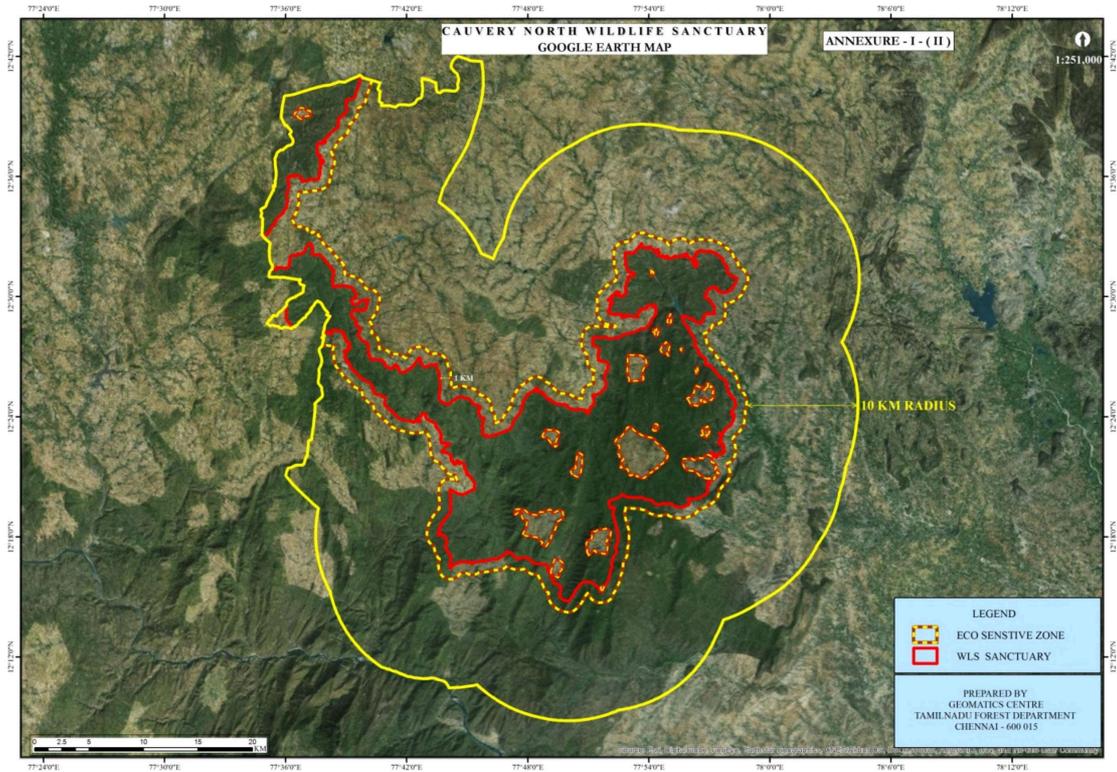
**ANNEXURE-IIA**

**GOOGLE MAP OF ECO-SENSITIVE ZONE OF CAUVERY NORTH WILDLIFE SANCTUARY**



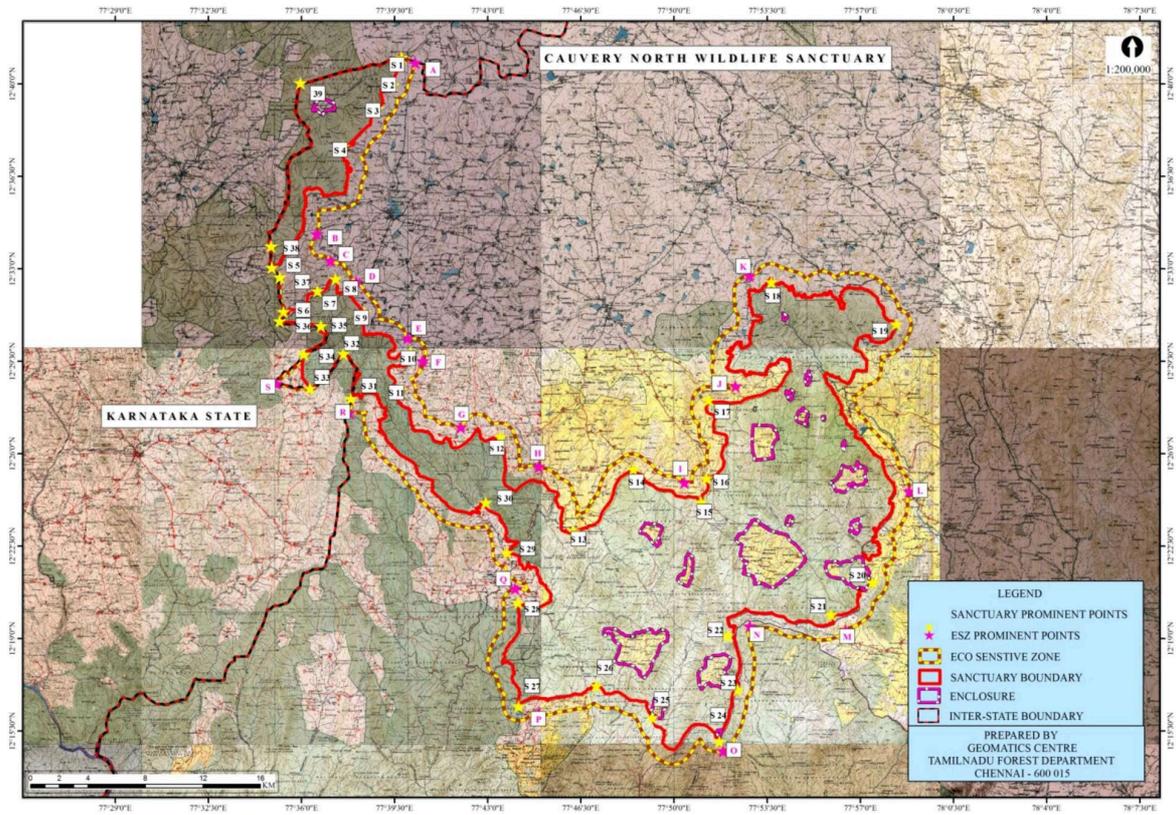
**ANNEXURE- IIB**

**GOOGLE MAP OF ECO-SENSITIVE ZONE OF CAUVERY NORTH WILDLIFE SANCTUARY**



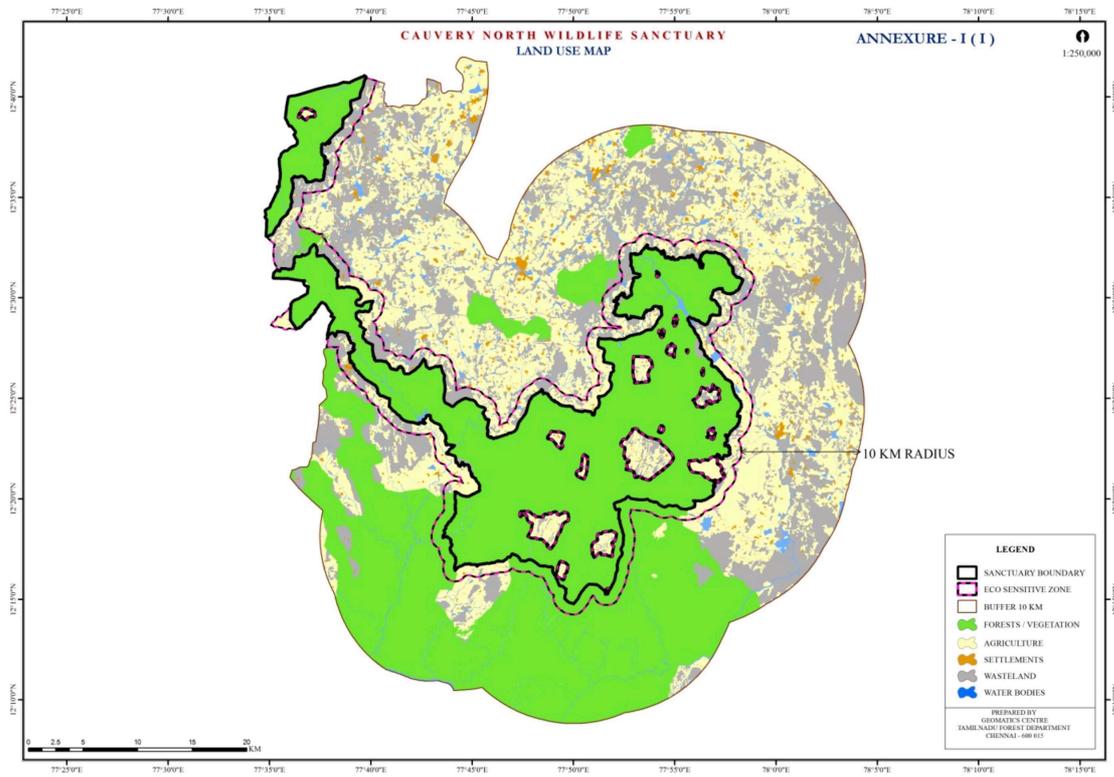
**ANNEXURE- IIC**

**MAP OF ECO-SENSITIVE ZONE OF CAUVERY NORTH WILDLIFE SANCTUARY ON SURVEY OF INDIA (SOI) TOPOSHEET**



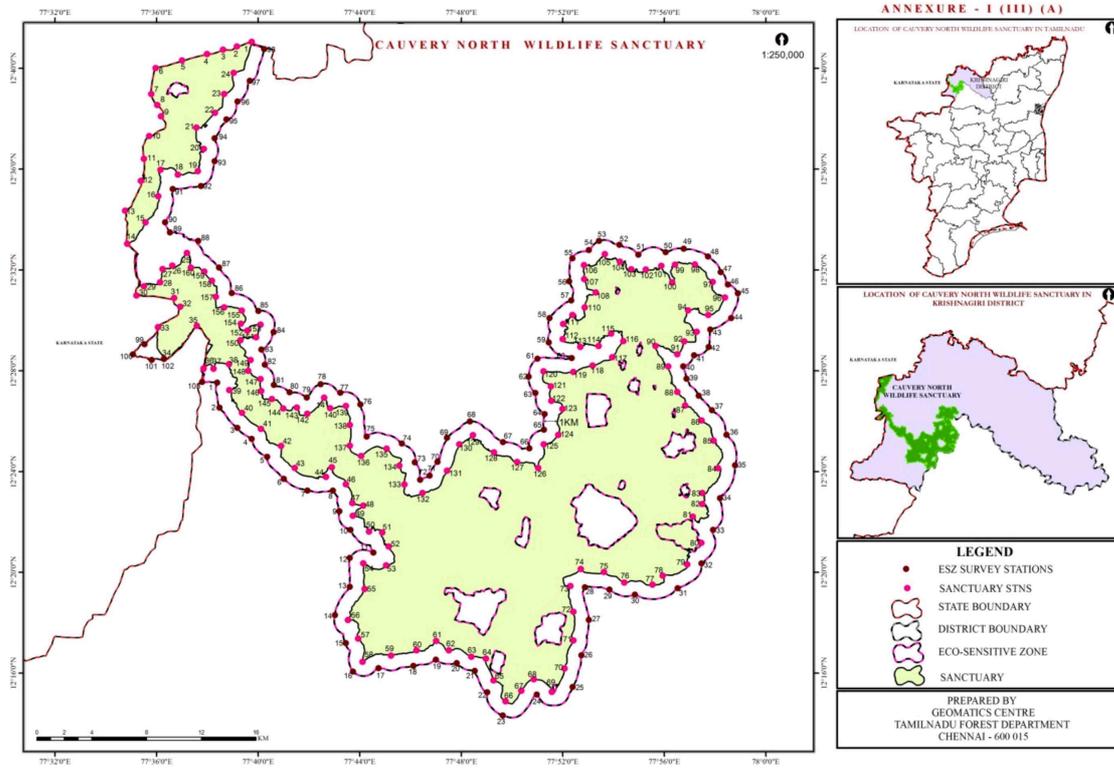
**ANNEXURE- IID**

**LANDUSE MAP OF ECO-SENSITIVE ZONE OF CAUVERY NORTH WILDLIFE SANCTUARY  
ALONG WITH 10 KILOMETER BUFFER**



**ANNEXURE- IIE**

**MAP OF ECO-SENSITIVE ZONE OF CAUVERY NORTH WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS**



**ANNEXURE-III****TABLE A: Latitude-Longitude of Prominent Locations of Cauvery North Wildlife Sanctuary**

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1	1(S1)	Northwest most point of the Sanctuary- "Zero Point"	12° 41' 2.819"	77° 39' 45.078"
2	2	Northwest	12° 40' 52.084"	77° 39' 10.010"
3	3	Northwest	12° 40' 44.212"	77° 38' 37.089"
4	4	Northwest	12° 40' 34.192"	77° 37' 59.158"
5	5	Northwest	12° 40' 18.448"	77° 37' 0.473"
6	6 (S 39)	Northwest	12° 40' 0.556"	77° 35' 58.209"
7	7	Northwest	12° 38' 59.008"	77° 35' 47.474"
8	8	Northwest	12° 38' 32.528"	77° 36' 1.788"
9	9	Northwest	12° 38' 6.048"	77° 36' 10.376"
10	10	Northwest	12° 37' 18.813"	77° 35' 42.465"
11	11	Northwest	12° 36' 24.422"	77° 35' 30.298"
12	12	Northwest	12° 35' 32.178"	77° 35' 23.141"
13	13 (S 38)	Northwest	12° 34' 21.326"	77° 34' 45.926"
14	14 (S 5)	Northwest – Thally Reserve Forest	12° 33' 2.602"	77° 34' 50.936"
15	15	Northwest	12° 33' 53.415"	77° 35' 33.876"
16	16	Northwest	12° 34' 55.679"	77° 36' 3.935"
17	17	Northwest	12° 35' 58.658"	77° 36' 9.660"
18	18	Northwest	12° 35' 47.207"	77° 36' 50.454"
19	19	Northwest	12° 35' 55.079"	77° 37' 37.688"
20	20	Northwest	12° 36' 48.039"	77° 37' 52.002"
21	21 (S 4)	Northwest – Thally Reserve Forest	12° 37' 38.852"	77° 37' 34.110"
22	22	Northwest	12° 38' 13.920"	77° 38' 17.766"
23	23 (S 3)	Northwest – Thally Reserve Forest	12° 38' 59.008"	77° 38' 39.952"
24	24 (S 2)	Northwest – Thally Reserve Forest	12° 39' 49.105"	77° 39' 2.138"
25	25 (S 8)	North -Jawalagiri Reserve Forest	12° 32' 40.416"	77° 37' 11.924"
26	26	North	12° 32' 10.358"	77° 36' 37.571"
27	27 (S 7)	North - Jawalagiri Reserve Forest	12° 32' 2.485"	77° 36' 14.670"
28	28	North	12° 31' 30.280"	77° 36' 8.229"
29	29 (S 6)	North -Jawalagiri Reserve Forest	12° 31' 20.976"	77° 35' 30.298"
30	30 (S 36)	West-Jawalagiri Reserve Forest	12° 30' 59.506"	77° 35' 12.406"
31	31 (S 35)	West-Jawalagiri Reserve Forest	12° 30' 53.065"	77° 36' 41.865"
32	32 (S 34)	West-Jawalagiri Reserve Forest	12° 30' 32.311"	77° 36' 56.179"
33	33	West-Jawalagiri Reserve Forest	12° 29' 43.645"	77° 36' 3.219"
34	34 (S 33)	West-Jawalagiri Reserve Forest	12° 28' 28.499"	77° 36' 17.533"
35	35 (S 32)	West-Jawalagiri Reserve Forest	12° 29' 47.223"	77° 37' 35.541"
36	36 (S 31)	West-Jawalagiri Reserve Forest	12° 28' 5.597"	77° 37' 51.286"
37	37	West-Jawalagiri Reserve Forest	12° 28' 4.882"	77° 38' 14.903"
38	38	West-Jawalagiri Reserve Forest	12° 28' 15.617"	77° 38' 51.402"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
39	39	West - Panai	12° 27' 14.069"	77° 38' 52.118"
40	40	West - Panai	12° 26' 19.678"	77° 39' 22.176"
41	41	West - Panai	12° 25' 41.747"	77° 40' 6.548"
42	42	West - Panai	12° 25' 0.953"	77° 40' 54.498"
43	43	West - Panai	12° 24' 8.709"	77° 41' 26.704"
44	44	West - Panai	12° 23' 47.239"	77° 42' 40.418"
45	45 (S 30)	West Near Panai Extension Reserve Forest	12° 24' 10.141"	77° 42' 54.016"
46	46	West - Panai	12° 23' 30.063"	77° 43' 27.653"
47	47	West - Panai	12° 22' 44.975"	77° 43' 42.682"
48	48	West - Panai	12° 22' 39.250"	77° 44' 8.446"
49	49 (S 29)	West - Panai	12° 22' 14.917"	77° 43' 44.113"
50	50	West - Panai	12° 21' 36.986"	77° 44' 22.044"
51	51	West - Panai	12° 21' 34.839"	77° 44' 53.534"
52	52	West - Panai	12° 21' 1.918"	77° 45' 8.563"
53	53	West – Anchetty Reserve Forest	12° 20' 16.831"	77° 45' 2.837"
54	54 (S 28)	West – Anchetty Reserve Forest	12° 20' 21.841"	77° 44' 8.446"
55	55	Southwest – Anchetty Reserve Forest	12° 19' 20.293"	77° 44' 12.024"
56	56	Southwest – Anchetty Reserve Forest	12° 18' 6.578"	77° 43' 32.662"
57	57	Southwest – Anchetty Reserve Forest	12° 17' 22.206"	77° 43' 56.280"
58	58 (S 27)	Southwest – Anchetty Reserve Forest	12° 16' 27.099"	77° 44' 7.015"
59	59	Southwest – Anchetty Reserve Forest	12° 16' 42.129"	77° 45' 14.288"
60	60	South-Anchetty Reserve Forest	12° 16' 54.295"	77° 46' 14.405"
61	61 (S 26)	South-Anchetty Reserve Forest	12° 17' 17.197"	77° 47' 0.923"
62	62	South-Anchetty Reserve Forest	12° 16' 54.295"	77° 47' 30.982"
63	63	South-Anchetty Reserve Forest	12° 16' 39.266"	77° 48' 23.942"
64	64	South-Anchetty Reserve Forest	12° 16' 34.972"	77° 48' 58.294"
65	65 (S 25)	South Kempakarai Reserve Forest	12° 15' 42.728"	77° 49' 16.186"
66	66	South Kempakarai Reserve Forest	12° 14' 53.346"	77° 49' 44.813"
67	67	South Kempakarai Reserve Forest	12° 15' 18.395"	77° 50' 22.028"
68	68	South- Gutirayan Reserve Forest	12° 15' 45.590"	77° 50' 51.371"
69	69 (S 24)	South – Gutirayan Reserve Forest	12° 15' 15.532"	77° 51' 34.311"
70	70	South East- Gutirayan Reserve Forest	12° 16' 11.355"	77° 52' 4.369"
71	71 (S 23)	South East- Gutirayan Reserve Forest	12° 17' 17.912"	77° 52' 25.124"
72	72	South East – Tholuvabetta Extension Reserve Forest	12° 18' 26.617"	77° 52' 25.124"
73	73	South East – Tholuvabetta Extension Reserve Forest	12° 19' 27.449"	77° 52' 17.967"
74	74	South East – Galigattam Reserve Forest	12° 20' 8.243"	77° 52' 42.300"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
75	75	South East – Galigattam Reserve Forest	12° 20' 1.086"	77° 53' 37.407"
76	76	South East – Galigattam Reserve Forest	12° 19' 36.037"	77° 54' 25.357"
77	77	South East – Galigattam Reserve Forest	12° 19' 31.028"	77° 55' 31.915"
78	78 (S 21)	South East – Galigattam Reserve Forest	12° 19' 52.498"	77° 55' 56.248"
79	79	East – Galigattam Reserve Forest	12° 20' 18.978"	77° 56' 54.217"
80	80 (S 20)	East-Galligattam	12° 21' 10.506"	77° 57' 27.138"
81	81	East – Marandahalli Reserve Forest	12° 22' 12.770"	77° 57' 7.099"
82	82	East – Marandahalli Reserve Forest	12° 22' 42.828"	77° 57' 29.285"
83	83	East – Marandahalli Extension Reserve Forest	12° 23' 9.308"	77° 57' 29.285"
84	84	East – Marandahalli Extension Reserve Forest	12° 24' 7.994"	77° 58' 6.500"
85	85	East – Marandahalli Extension Reserve Forest	12° 25' 13.836"	77° 57' 56.481"
86	86	East – Marandahalli Extension Reserve Forest	12° 26' 1.786"	77° 57' 27.854"
87	87	East – Marandahalli Extension Reserve Forest	12° 26' 37.569"	77° 56' 49.208"
88	88	East – Marandahalli Extension Reserve Forest	12° 27' 9.775"	77° 56' 30.600"
89	89	East – Marandahalli Extension Reserve Forest	12° 28' 10.607"	77° 56' 9.130"
90	90	East – Udeduragm Reserve Forest	12° 28' 59.273"	77° 55' 39.071"
91	91	East – Udeduragm Reserve Forest	12° 28' 39.234"	77° 56' 30.600"
92	92	East – Udeduragm Reserve Forest	12° 29' 10.008"	77° 56' 47.061"
93	93	Northeast – Udeduragm Reserve Forest	12° 29' 32.910"	77° 57' 16.403"
94	94	Northeast – Udeduragm Reserve Forest	12° 30' 23.722"	77° 56' 56.364"
95	95	Northeast – Udeduragm Reserve Forest	12° 30' 12.987"	77° 57' 43.599"
96	96 (S 19)	Northeast – Udeduragm Reserve Forest	12° 30' 54.496"	77° 58' 22.961"
97	97	Northeast – Udeduragm Reserve Forest	12° 31' 31.711"	77° 57' 54.334"
98	98	Northeast – Udeduragm Reserve Forest	12° 32' 13.221"	77° 57' 12.109"
99	99	Northeast – Udeduragm Reserve Forest	12° 32' 12.505"	77° 56' 24.875"
100	100	Northeast – Udeduragm Reserve Forest	12° 31' 30.280"	77° 56' 18.434"
101	101	Northeast – Udeduragm Reserve Forest	12° 32' 9.642"	77° 55' 52.669"
102	102	Northeast – Udeduragm Reserve Forest	12° 32' 1.054"	77° 55' 16.170"
103	103	Northeast – Udeduragm Reserve Forest	12° 32' 1.770"	77° 54' 41.818"
104	104	Northeast – Udeduragm	12° 32' 19.662"	77° 54' 14.622"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
		Reserve Forest		
105	105 (S 18)	Northeast – Udeduragm Reserve Forest	12° 32' 37.553"	77° 53' 39.554"
106	106	North– Udeduragm Reserve Forest	12° 32' 11.789"	77° 52' 50.172"
107	107	North– Udeduragm Reserve Forest	12° 31' 38.153"	77° 52' 50.888"
108	108	North– Udeduragm Reserve Forest	12° 31' 6.663"	77° 53' 18.084"
109	109	North– Udeduragm Reserve Forest	12° 30' 30.879"	77° 52' 51.604"
110	110	North– Udeduragm Reserve Forest	12° 30' 12.987"	77° 52' 22.977"
111	111	North– Udeduragm Reserve Forest	12° 29' 51.517"	77° 52' 0.791"
112	112	North– Udeduragm Reserve Forest	12° 29' 15.733"	77° 52' 0.075"
113	113	North– Udeduragm Reserve Forest	12° 28' 57.126"	77° 52' 41.584"
114	114	North– Udeduragm Reserve Forest	12° 28' 59.273"	77° 53' 24.525"
115	115	North– Udeduragm Reserve Forest	12° 29' 28.616"	77° 53' 53.867"
116	116	North– Udeduragm Reserve Forest	12° 29' 10.724"	77° 54' 23.210"
117	117	North– Marandahally Extension Reserve Forest	12° 28' 32.077"	77° 53' 56.730"
118	118	North– Marandahally Extension Reserve Forest	12° 28' 12.754"	77° 53' 10.211"
119	119	North– Aiyur Extension I Reserve Forest	12° 27' 57.009"	77° 52' 25.124"
120	120 (S 17)	North– Aiyur Extension I Reserve Forest	12° 27' 59.156"	77° 51' 14.272"
121	121	North– Aiyur Extension I Reserve Forest	12° 27' 22.657"	77° 51' 32.164"
122	122	North– Aiyur Extension I Reserve Forest	12° 26' 48.305"	77° 51' 32.880"
123	123	North– Aiyur Extension I Reserve Forest	12° 26' 28.981"	77° 51' 59.360"
124	124	North– Aiyur Extension I Reserve Forest	12° 25' 27.433"	77° 51' 49.340"
125	125 (S 16)	North– Aiyur Extension I Reserve Forest	12° 25' 5.247"	77° 51' 14.988"
126	126 (S 15)	North– Aiyur Extension I Reserve Forest	12° 24' 8.709"	77° 51' 2.106"
127	127	North – Gullatty Reserve Forest	12° 24' 23.023"	77° 50' 12.008"
128	128	North – Gullatty Reserve Forest	12° 24' 45.924"	77° 49' 17.617"
129	129 (S 14)	North – Gullatty Reserve Forest	12° 25' 26.718"	77° 48' 27.520"
130	130	North – Gullatty Reserve Forest	12° 25' 5.247"	77° 47' 55.315"
131	131	North – Gullatty Reserve Forest	12° 24' 2.268"	77° 47' 26.688"
132	132	North – Panai Reserve Forest	12° 23' 9.308"	77° 46' 28.718"
133	133	North – Panai Reserve Forest	12° 23' 29.347"	77° 45' 45.778"
134	134	North – Panai Reserve Forest	12° 24' 14.435"	77° 45' 33.611"
135	135	North – Panai Reserve Forest	12° 24' 54.512"	77° 45' 3.553"
136	136	North – Panai Reserve Forest	12° 24' 37.336"	77° 44' 3.436"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
137	137	North – Panai Reserve Forest	12° 25' 1.669"	77° 43' 36.956"
138	138	North – Panai Reserve Forest	12° 25' 51.051"	77° 43' 36.956"
139	139 (S 12)	North – Panai Reserve Forest	12° 26' 36.138"	77° 43' 27.653"
140	140	North – Panai Reserve Forest	12° 26' 31.128"	77° 42' 50.438"
141	141	North – Panai Reserve Forest	12° 26' 56.177"	77° 42' 36.124"
142	142	North – Panai Reserve Forest	12° 26' 17.531"	77° 41' 56.046"
143	143	North – Panai Reserve Forest	12° 26' 32.560"	77° 41' 31.713"
144	144	North – Panai Reserve Forest	12° 26' 30.413"	77° 40' 59.508"
145	145	North – Panai Reserve Forest	12° 26' 52.599"	77° 40' 32.312"
146	146	North – Panai Reserve Forest	12° 27' 11.922"	77° 40' 7.264"
147	147	North – Panai Reserve Forest	12° 27' 40.549"	77° 40' 5.833"
148	148	North – Panai Reserve Forest	12° 27' 59.872"	77° 39' 36.490"
149	149 (S 11)	North - Jawalagiri Reserve Forest	12° 28' 25.636"	77° 39' 42.215"
150	150	North - Jawalagiri Reserve Forest	12° 29' 12.871"	77° 39' 17.882"
151	151	North - Jawalagiri Reserve Forest	12° 29' 20.027"	77° 39' 55.097"
152	152 (S 10)	North - Jawalagiri Reserve Forest	12° 29' 50.086"	77° 40' 5.833"
153	153	North - Jawalagiri Reserve Forest	12° 29' 35.772"	77° 39' 34.343"
154	154	North - Jawalagiri Reserve Forest	12° 29' 52.233"	77° 39' 19.314"
155	155	North - Jawalagiri Reserve Forest	12° 30' 23.007"	77° 39' 21.461"
156	156	North - Jawalagiri Reserve Forest	12° 30' 30.879"	77° 38' 39.952"
157	157	North - Jawalagiri Reserve Forest	12° 30' 55.928"	77° 38' 19.913"
158	158	North - Jawalagiri Reserve Forest	12° 31' 34.574"	77° 38' 10.609"
159	159	North - Jawalagiri Reserve Forest	12° 31' 56.044"	77° 37' 52.717"
160	160	North - Jawalagiri Reserve Forest	12° 32' 5.348"	77° 37' 21.228"

TABLE B: Latitude-Longitude of Prominent Locations of Eco-Sensitive Zone

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
1	1	West -Nandimangalam village	12°27'32"	77°38'24"
2	2	West -Eastern boundary of Ulibanda Reserve Forest, near Dombakallu	12°26'33"	77°38'29"
3	3	West -Sulakunta village	12°25'44"	77°39'11"
4	4	West -Near Madakkal to Sulakunta Road	12°25'18"	77°39'45"
5	5	West -Between Hosadoddi village and eastern boundary of Ulibanda Reserve Forest	12°24'36"	77°40'22"
6	6	West -Karadikkal village road point	12°23'43"	77°41'1"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
7	7	West -Mariyalambetta revenue hillock	12°23'15"	77°41'57"
8	8	West -Mariyalam village boundary	12°23'15"	77°42'57"
9	9	West -Mariyalambetta revenue land	12°22'26"	77°43'12"
10	10	West -Anchetty village	12°21'42"	77°43'38"
11	11	West -Near Tamasenapalli village	12°20'47"	77°44'33"
12	12 (Q)	West -Near the boundary of Ubrani Reserve Forest	12°20'35"	77°43'37"
13	13	Southwest - Ubrani Reserve Forest	12°19'26"	77°43'37"
14	14	Southwest - Ubrani Reserve Forest	12°18'19"	77°43'2"
15	15	Southwest - Ubrani Reserve Forest	12°17'12"	77°43'27"
16	16	Southwest - Ubrani Reserve Forest	12°16'4"	77°43'44"
17	17 (P)	Southwest - Near Sesurajapuram Village	12°16'13"	77°44'45"
18	18	South - Near Ethakinaru Revenue land	12°16'18"	77°46'7"
19	19	South - Biligundulu Reserve Forest	12°16'33"	77°47'0"
20	20	South - Biligundulu Reserve Forest	12°16'24"	77°47'50"
21	21	South - Biligundulu Reserve Forest	12°16'6"	77°48'32"
22	22	South - Biligundulu Reserve Forest	12°15'15"	77°49'2"
23	23	South - Gitirayan Reserve Forest	12°14'20"	77°49'38"
24	24	South - Gitirayan Reserve Forest	12°15'10"	77°50'59"
25	25	Southeast - Morappur Reserve Forest	12°15'28"	77°52'24"
26	26	Southeast - Morappur Reserve Forest	12°16'43"	77°52'44"
27	27	Southeast - Morappur Reserve Forest	12°18'7"	77°53'2"
28	28 (N)	Southeast - Morappur Reserve Forest	12°19'25"	77°52'52"
29	29	Southeast - Morappur Reserve Forest	12°19'19"	77°53'50"
30	30	Southeast - Pudur village boundary	12°19'7"	77°54'50"
31	31 (M)	Southeast - Near Galigattam Reserve Forest, Dharmapuri Division.	12°19'23"	77°56'31"
32	32	East - Singampatti village boundary	12°20'22"	77°57'28"
33	33	East - Between Bemmahalli to Agaram villages.	12°21'42"	77°57'55"
34	34	East - Athimutlu village boundary	12°22'57"	77°58'11"
35	35 (L)	East - Between Kurumbarkottai to Periyannur	12°24'15"	77°58'47"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
		Villages.		
36	36	East - Near Chinnar river	12°25'28"	77°58'27"
37	37	East - Near Eripanchapalli village	12°26'27"	77°57'53"
38	38	East - Chinnar River	12°27'1"	77°57'21"
39	39	East - Near Jalathimmanalli village	12°27'41"	77°56'53"
40	40	East - Near Jalathimmanalli village	12°28'11"	77°56'45"
41	41	East - Near Karahalli village	12°28'37"	77°57'10"
42	42	Northeast - Eastern side of Udedurgam Reserve Forest	12°28'57"	77°57'45"
43	43	Northeast - Neruppukkuttai village	12°29'38"	77°57'48"
44	44	Northeast - Eastern side of Udedurgam Reserve Forest	12°30'6"	77°58'38"
45	45	Northeast - Eastern side of Udedurgam Reserve Forest	12°31'5"	77°58'54"
46	46	Northeast - Near Veppalahalli village	12°31'25"	77°58'30"
47	47	Northeast - Railway track, between Ullatti to Pavadarapatti villages.	12°31'55"	77°58'13"
48	48	Northeast - Railway track, near Pavadarapatti village.	12°32'32"	77°57'43"
49	49	Northeast - Near Kuruburapalli village	12°32'51"	77°56'46"
50	50	Northeast - U.Puram village	12°32'43"	77°56'3"
51	51	Northeast - Near Kadur village	12°32'37"	77°54'59"
52	52	Northeast - Near Kadur village	12°33'0"	77°54'14"
53	53	Northeast - Near Kalinayanahalli village	12°33'10"	77°53'26"
54	54 (K)	Northeast - Near Kalinayanahalli village	12°32'48"	77°53'2"
55	55	Northeast - Lakshmipuram village	12°32'28"	77°52'23"
56	56	North - Denkanikottai Extension RF boundary	12°31'33"	77°52'15"
57	57	North - Near Bevanatham village	12°30'48"	77°52'20"
58	58	North - Denkanikottai Reserve Forest boundary	12°30'6"	77°51'28"
59	59	North - Near Beddabaleguli village	12°29'8"	77°51'27"
60	60(J)	North - Tadikkal village	12°28'31"	77°52'21"
61	61	North - Tippsandiram village	12°28'29"	77°51'0"
62	62	North - Thippasandiram to Hanumandapuram road point	12°27'47"	77°50'39"
63	63	North - Near Hanumandapuram village	12°27'7"	77°50'55"
64	64	North - Near Kamasandiram village	12°26'17"	77°51'17"
65	65	North - Aiyur village boundary	12°25'40"	77°51'16"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
66	66 (I)	North - Gudisalur village bounary	12°24'56"	77°50'41"
67	67	North - Near Belalam village	12°25'10"	77°49'39"
68	68	North - Between Belalam to Kolatti villages	12°25'59"	77°48'20"
69	69	North - Near Muchndiram village	12°25'21"	77°47'26"
70	70	North - Near Muchndiram village	12°24'24"	77°47'4"
71	71	North - Sivanahalli village	12°23'51"	77°46'45"
72	72	North - Gonmakkanapalli village	12°23'41"	77°46'23"
73	73	North - Arulalam village boundary	12°24'23"	77°46'11"
74	74	North - Between Arulalam and Kundukotta Villages.	12°25'7"	77°45'40"
75	75	North - Near Kundukottai village	12°25'24"	77°44'16"
76	76	North - Near Hosahalli village	12°26'40"	77°44'2"
77	77	North - Near pailmandoddi village	12°27'8"	77°43'14"
78	78	North - Near Kadespalli village	12°27'28"	77°42'28"
79	79 (G)	North - Near Lakkasandiram village	12°26'57"	77°41'55"
80	80	North - Near Bolarai village	12°27'9"	77°41'14"
81	81	North - Ramapuram village boundary	12°27'27"	77°40'38"
82	82	North - Between Geraguru to Kallupalam villages	12°28'15"	77°40'16"
83	83	North - Near Kurimandai village	12°28'51"	77°40'8"
84	84 (F)	North - Near Tervithi village	12°29'32"	77°40'37"
85	85 (E)	North - Kulsandoddi village	12°30'23"	77°40'1"
86	86	North - Near Jawalagiri village	12°31'5"	77°38'58"
87	87	North - Pansumandoddi village	12°32'6"	77°38'28"
88	88 (C)	North - Nellumaru Agraharam	12°33'9"	77°37'39"
89	89	Northwest - Nellumaru Agraharam	12°33'30"	77°36'32"
90	90 (B)	Northwest - Chikkaveripalli village	12°33'54"	77°36'20"
91	91	Northwest - Near Achubalu village	12°35'13"	77°36'39"
92	92	Northwest - Chudasandiram village	12°35'20"	77°37'45"
93	93	Northwest - Between Sudasandiram to Oddarpalayam villages.	12°36'19"	77°38'17"
94	94	Northwest - Near Oddapalayam village	12°37'14"	77°38'17"
95	95	Northwest - Near Osur village	12°37'59"	77°38'45"
96	96	Northwest - Near Gumlapuram village	12°38'41"	77°39'11"

S. No.	Identification of prominent points	Location / Direction of Prominent Point	Latitude (N) DMS format	Longitude (E) DMS format
97	97	Northwest - Near Gumlapuram village	12°39'31"	77°39'41"
98	98 (A)	Northwest - North eastern corner of boundary point of Thally Extension Reserve Forest	12°40'46"	77°40'14"
99	99	West - Chennamalam village	12°29'3"	77°35'31"
100	100 (ES)	West - Chennamalam village	12°28'39"	77°35'4"
101	101	West - Chennamalam village	12°28'26"	77°35'49"
102	102	West - Chennamalam village,	12°28'28"	77°36'17"
103	103 (R)	West - Near Ulibanda Reserve Forest	12°27'34"	77°37'48"

**ANNEXURE-IV****LIST OF VILLAGE AREA COMING UNDER ECO-SENSITIVE ZONE ALONG WITH GEO-COORDINATES**

Sl. No.	Village Name	Type of Village	Tehsil/ Taluk	District	Latitude (N) DMS format	Longitude (E) DMS format
1	Kempakerai	Revenue	Denkanikottai	Krishnagiri	12°16'18.88"	77°49'38.34"
2	Shesharajapuram	Revenue	Denkanikottai	Krishnagiri	12°16'13.72"	77°44'38.16"
3	Sivalingapuram	Revenue	Denkanikottai	Krishnagiri	12°16'27.19"	77°46'35.56"
4	Gerhatti	Revenue	Denkanikottai	Krishnagiri	12°16'35.74"	77°46'14.53"
5	Kodagerai	Revenue	Denkanikottai	Krishnagiri	12°17'12.51"	77°51'43.76"
6	Doddiyur	Revenue	Denkanikottai	Krishnagiri	12°17'24.35"	77°51'11.12"
7	Nayakkan Kinaru	Revenue	Denkanikottai	Krishnagiri	12°17'34.11"	77°46'52.51"
8	Galiguddai	Revenue	Denkanikottai	Krishnagiri	12°17'45.97"	77°49'5.41"
9	Karakanhatti	Revenue	Denkanikottai	Krishnagiri	12°17'49.59"	77°51'30.02"
10	Kochiyur	Revenue	Denkanikottai	Krishnagiri	12°18'4.36"	77°51'32.78"
11	Kodagiur	Revenue	Denkanikottai	Krishnagiri	12°18'1.87"	77°48'49.34"
12	Dimmattur	Revenue	Denkanikottai	Krishnagiri	12°18'6.47"	77°48'45.46"
13	Kadur	Revenue	Denkanikottai	Krishnagiri	12°18'11.12"	77°52'2.51"
14	Kappukuli	Revenue	Denkanikottai	Krishnagiri	12°18'8.47"	77°48'11.85"
15	Doddur	Revenue	Denkanikottai	Krishnagiri	12°18'24.43"	77°48'55.73"
16	Madam	Revenue	Denkanikottai	Krishnagiri	12°18'28.08"	77°48'13.81"
17	Kargur	Revenue	Denkanikottai	Krishnagiri	12°18'29.08"	77°48'57.69"
18	Mel Giriappanur	Revenue	Denkanikottai	Krishnagiri	12°18'31.23"	77°49'5.72"
19	Guddeni	Revenue	Denkanikottai	Krishnagiri	12°18'34.1"	77°49'25.67"
20	Onnepuram	Revenue	Denkanikottai	Krishnagiri	12°18'34.53"	77°48'27.97"
21	Giriyappanur	Revenue	Denkanikottai	Krishnagiri	12°18'43.75"	77°48'54.58"
22	Siddappanur	Revenue	Denkanikottai	Krishnagiri	12°18'43.4"	77°48'27.69"
23	Nilampatti	Revenue	Denkanikottai	Krishnagiri	12°18'47.48"	77°50'57.22"
24	GOLLAMATTI	Revenue	Denkanikottai	Krishnagiri	12°18'45.13"	77°45'20.84"
25	Chikka Manchi	Revenue	Denkanikottai	Krishnagiri	12°18'56.04"	77°48'54.51"
26	Dodda Manchi	Revenue	Denkanikottai	Krishnagiri	12°18'56.87"	77°48'11.46"
27	Fakirsahibur	Revenue	Denkanikottai	Krishnagiri	12°18'57.73"	77°47'45.83"
28	HOSAHALLI	Revenue	Denkanikottai	Krishnagiri	12°19'2.69"	77°46'29.64"
29	Bellatti	Revenue	Denkanikottai	Krishnagiri	12°19'9"	77°49'43.91"
30	Narayanappanur	Revenue	Denkanikottai	Krishnagiri	12°19'9.51"	77°49'17.27"

Sl. No.	Village Name	Type of Village	Tehsil/ Taluk	District	Latitude (N) DMS format	Longitude (E) DMS format
31	Durgahatti	Revenue	Denkanikottai	Krishnagiri	12°19'8.56"	77°47'50.19"
32	Senkottai	Revenue	Denkanikottai	Krishnagiri	12°20'43.31"	77°44'52.98"
33	Tamasanapalli	Revenue	Denkanikottai	Krishnagiri	12°20'42.88"	77°44'20.08"
34	Elasamandoddi	Revenue	Denkanikottai	Krishnagiri	12°20'52.74"	77°51'9.48"
35	Sukaligarabidugu	Revenue	Denkanikottai	Krishnagiri	12°21'4.58"	77°54'7.23"
36	Hosahola	Revenue	Denkanikottai	Krishnagiri	12°21'6.17"	77°53'27.34"
37	Bupanur	Revenue	Denkanikottai	Krishnagiri	12°21'15.16"	77°53'26.32"
38	Haleur	Revenue	Denkanikottai	Krishnagiri	12°21'12.5"	77°50'23.03"
39	Kannikapuram	Revenue	Denkanikottai	Krishnagiri	12°21'21.84"	77°54'18.25"
40	Karukahola	Revenue	Denkanikottai	Krishnagiri	12°21'23.37"	77°53'46.92"
41	Balahola	Revenue	Denkanikottai	Krishnagiri	12°21'27.43"	77°53'10.99"
42	Golligattam	Revenue	Denkanikottai	Krishnagiri	12°21'42.59"	77°55'53.69"
43	Kamagiri	Revenue	Denkanikottai	Krishnagiri	12°21'42.07"	77°53'12.41"
44	Toluvabetta	Revenue	Denkanikottai	Krishnagiri	12°21'42.21"	77°50'50.5"
45	Bettamugalaiaam	Revenue	Denkanikottai	Krishnagiri	12°22'4.01"	77°54'40.03"
46	Ramarkovil	Revenue	Denkanikottai	Krishnagiri	12°21'52.39"	77°44'2.77"
47	Dasahola	Revenue	Denkanikottai	Krishnagiri	12°22'5.05"	77°52'56.5"
48	Sakalapalli	Revenue	Denkanikottai	Krishnagiri	12°22'7.76"	77°43'36.75"
49	Dodda Melam	Revenue	Denkanikottai	Krishnagiri	12°22'20.66"	77°52'55.31"
50	Kottur	Revenue	Denkanikottai	Krishnagiri	12°22'39"	77°53'7.95"
51	Tattagere	Revenue	Denkanikottai	Krishnagiri	12°22'43.64"	77°52'30.04"
52	Gaundanur	Revenue	Denkanikottai	Krishnagiri	12°22'44.94"	77°49'24.1"
53	Kambalam	Revenue	Denkanikottai	Krishnagiri	12°23'1.16"	77°53'17.73"
54	Kudamkottai	Revenue	Denkanikottai	Krishnagiri	12°23'12.37"	77°56'55.85"
55	Gullatti	Revenue	Denkanikottai	Krishnagiri	12°23'4.83"	77°49'18.92"
56	Dodda evanapalli	Revenue	Denkanikottai	Krishnagiri	12°23'9.49"	77°49'5.02"
57	Mukanakere	Revenue	Denkanikottai	Krishnagiri	12°23'20.78"	77°54'16.41"
58	Hosadoddi	Revenue	Denkanikottai	Krishnagiri	12°23'22.7"	77°42'57.32"
59	Gonamaranapalli	Revenue	Denkanikottai	Krishnagiri	12°23'30.34"	77°46'30.45"
60	Vottanhatti	Revenue	Denkanikottai	Krishnagiri	12°23'38.92"	77°52'47.16"
61	Sivanapalli	Revenue	Denkanikottai	Krishnagiri	12°23'41.15"	77°46'52.7"
62	Panai	Revenue	Denkanikottai	Krishnagiri	12°23'40.97"	77°42'51.34"
63	Karadikkal	Revenue	Denkanikottai	Krishnagiri	12°23'57.1"	77°40'47.93"
64	Mellur	Revenue	Denkanikottai	Krishnagiri	12°24'21.03"	77°50'59.15"
65	Chinna Kurubatti	Revenue	Denkanikottai	Krishnagiri	12°24'31.25"	77°50'31.82"
66	Arulalam	Revenue	Denkanikottai	Krishnagiri	12°24'26.78"	77°46'14.09"
67	Javanasandiram	Revenue	Denkanikottai	Krishnagiri	12°24'37.02"	77°51'3.32"
68	Periya Kurubatti	Revenue	Denkanikottai	Krishnagiri	12°24'36.46"	77°49'49.87"
69	Avalapalli	Revenue	Denkanikottai	Krishnagiri	12°24'47.23"	77°56'18.71"
70	Gudusalur	Revenue	Denkanikottai	Krishnagiri	12°24'42.46"	77°50'45.64"
71	Muchandiram	Revenue	Denkanikottai	Krishnagiri	12°24'44.72"	77°47'24.38"
72	Dekari	Revenue	Denkanikottai	Krishnagiri	12°24'55.07"	77°55'41.29"
73	Karadinattam	Revenue	Denkanikottai	Krishnagiri	12°24'55.68"	77°54'42.86"
74	Madigiripalaiyam	Revenue	Denkanikottai	Krishnagiri	12°24'50.33"	77°49'26.28"
75	Gollapalli	Revenue	Denkanikottai	Krishnagiri	12°24'41.26"	77°40'46.31"

Sl. No.	Village Name	Type of Village	Tehsil/ Taluk	District	Latitude (N) DMS format	Longitude (E) DMS format
76	Hosadoddi	Revenue	Denkanikottai	Krishnagiri	12°24'50.37"	77°40'32.72"
77	Geddahalli	Revenue	Denkanikottai	Krishnagiri	12°25'9.52"	77°51'4.02"
78	Pullahalli	Revenue	Denkanikottai	Krishnagiri	12°25'19.32"	77°57'9.52"
79	Aiyur	Revenue	Denkanikottai	Krishnagiri	12°25'19.7"	77°51'22.67"
80	Belalam	Revenue	Denkanikottai	Krishnagiri	12°25'16.99"	77°49'10.54"
81	Madakal	Revenue	Denkanikottai	Krishnagiri	12°25'15.43"	77°39'56.47"
82	Sulakunta	Revenue	Denkanikottai	Krishnagiri	12°25'47.54"	77°39'12.39"
83	Kommanur	Revenue	Denkanikottai	Krishnagiri	12°26'17.05"	77°56'39.02"
84	Nellukunti	Revenue	Denkanikottai	Krishnagiri	12°26'13.36"	77°53'10.25"
85	Arasajjur	Revenue	Denkanikottai	Krishnagiri	12°26'27.31"	77°51'42.44"
86	Kamasandiram	Revenue	Denkanikottai	Krishnagiri	12°26'36.46"	77°51'8.09"
87	Mudugurai	Revenue	Denkanikottai	Krishnagiri	12°26'25.51"	77°41'46.43"
88	Kuchuvadi	Revenue	Denkanikottai	Krishnagiri	12°26'41.91"	77°53'38.82"
89	Doddi	Revenue	Denkanikottai	Krishnagiri	12°26'34.25"	77°41'35"
90	Padiganalam	Revenue	Denkanikottai	Krishnagiri	12°26'41.25"	77°41'11.27"
91	Chinna Dibbanur	Revenue	Denkanikottai	Krishnagiri	12°27'1.1"	77°51'36.78"
92	Manjikere	Revenue	Denkanikottai	Krishnagiri	12°26'49.42"	77°38'53.28"
93	Lakkasandiram	Revenue	Denkanikottai	Krishnagiri	12°26'54.57"	77°42'16.88"
94	Pailmandoddi	Revenue	Denkanikottai	Krishnagiri	12°27'3.2"	77°42'45.14"
95	Dibbanur	Revenue	Denkanikottai	Krishnagiri	12°27'16.9"	77°51'20.13"
96	Savirabattam	Revenue	Denkanikottai	Krishnagiri	12°27'9.03"	77°40'22.77"
97	Bolarai	Revenue	Denkanikottai	Krishnagiri	12°27'10.63"	77°41'6.92"
98	Gudiyur	Revenue	Denkanikottai	Krishnagiri	12°27'28.65"	77°55'5.24"
99	Ramapuram	Revenue	Denkanikottai	Krishnagiri	12°27'26.38"	77°40'40.55"
100	Geraguru	Revenue	Denkanikottai	Krishnagiri	12°27'32.82"	77°40'29.11"
101	Nandimangalam	Revenue	Denkanikottai	Krishnagiri	12°27'41.75"	77°38'45.8"
102	Chinna Kallupalli	Revenue	Denkanikottai	Krishnagiri	12°28'9.05"	77°54'45.7"
103	Kebbaradoddi	Revenue	Denkanikottai	Krishnagiri	12°27'55"	77°38'3.12"
104	Jamsandra	Revenue	Denkanikottai	Krishnagiri	12°28'0.23"	77°40'26.54"
105	Kumbaladur	Revenue	Denkanikottai	Krishnagiri	12°28'1.86"	77°39'47.81"
106	Tippasandiram	Revenue	Denkanikottai	Krishnagiri	12°28'20.09"	77°51'3.61"
107	Govindapalli	Revenue	Denkanikottai	Krishnagiri	12°28'30.02"	77°52'59.52"
108	Tattasandiram	Revenue	Denkanikottai	Krishnagiri	12°28'31.24"	77°53'40.03"
109	Todikallu	Revenue	Denkanikottai	Krishnagiri	12°28'30.74"	77°52'19.89"
110	Dodda Kallupalli	Revenue	Denkanikottai	Krishnagiri	12°28'45.16"	77°55'11.29"
111	Kallubalam	Revenue	Denkanikottai	Krishnagiri	12°28'31.59"	77°39'58.2"
112	Sattanakkal	Revenue	Denkanikottai	Krishnagiri	12°29'3.49"	77°54'2.65"
113	Basavanapalli	Revenue	Denkanikottai	Krishnagiri	12°29'4.91"	77°53'24.42"
114	Chennamalam	Revenue	Denkanikottai	Krishnagiri	12°28'47.68"	77°35'45.07"
115	Nachipalli	Revenue	Denkanikottai	Krishnagiri	12°29'4.94"	77°39'48.17"
116	Tervidi	Revenue	Denkanikottai	Krishnagiri	12°29'10.91"	77°40'30.96"
117	Norappuguttai	Revenue	Denkanikottai	Krishnagiri	12°29'52.38"	77°58'1.74"
118	Soraguriki	Revenue	Denkanikottai	Krishnagiri	12°29'57.12"	77°57'22.39"
119	Beranur	Revenue	Denkanikottai	Krishnagiri	12°30'3.68"	77°57'27.92"
120	Kottur	Revenue	Denkanikottai	Krishnagiri	12°30'11.23"	77°57'16.64"
121	Narappanatti	Revenue	Denkanikottai	Krishnagiri	12°30'25.04"	77°52'29.27"

Sl. No.	Village Name	Type of Village	Tehsil/ Taluk	District	Latitude (N) DMS format	Longitude (E) DMS format
122	Maragattadoddi	Revenue	Denkanikottai	Krishnagiri	12°30'16.68"	77°39'52.76"
123	Kulsandoddi	Revenue	Denkanikottai	Krishnagiri	12°30'17.48"	77°40'9.07"
124	Ratnagiri	Revenue	Denkanikottai	Krishnagiri	12°31'5.72"	77°52'46.2"
125	Javalagiri	Revenue	Denkanikottai	Krishnagiri	12°30'56.96"	77°38'41.67"
126	Gullatti	Revenue	Denkanikottai	Krishnagiri	12°31'29.11"	77°52'47.08"
127	Adakkam	Revenue	Denkanikottai	Krishnagiri	12°31'53.21"	77°57'56.98"
128	Kurubarappalli	Revenue	Denkanikottai	Krishnagiri	12°31'31.38"	77°36'3.93"
129	Gavipuram	Revenue	Denkanikottai	Krishnagiri	12°32'0.41"	77°55'13.56"
130	Pavadarahalli	Revenue	Denkanikottai	Krishnagiri	12°32'6.4"	77°57'52.61"
131	Kempathalli	Revenue	Denkanikottai	Krishnagiri	12°31'41.96"	77°35'46.6"
132	Malliyandoddi	Revenue	Denkanikottai	Krishnagiri	12°31'47.62"	77°36'4.71"
133	Panchumandoddi	Revenue	Denkanikottai	Krishnagiri	12°31'54.46"	77°38'19.81"
134	Lakshmipuram	Revenue	Denkanikottai	Krishnagiri	12°32'29.11"	77°52'41.81"
135	Puram	Revenue	Denkanikottai	Krishnagiri	12°32'33.84"	77°56'9.76"
136	Oddarpalayam	Revenue	Denkanikottai	Krishnagiri	12°32'13.03"	77°37'36.86"
137	Bachchaldoddi	Revenue	Denkanikottai	Krishnagiri	12°32'15.19"	77°36'16.63"
138	Kuruburapalli	Revenue	Denkanikottai	Krishnagiri	12°32'41.4"	77°56'34.33"
139	Kudur	Revenue	Denkanikottai	Krishnagiri	12°32'42.31"	77°54'32.35"
140	Anaikkarai	Revenue	Denkanikottai	Krishnagiri	12°32'29.06"	77°37'51.57"
141	Bilalam	Revenue	Denkanikottai	Krishnagiri	12°33'21.5"	77°35'50.72"
142	Chikka Averahalli	Revenue	Denkanikottai	Krishnagiri	12°34'12.52"	77°36'32.28"
143	Tanda	Revenue	Denkanikottai	Krishnagiri	12°34'14.66"	77°36'12.18"
144	Achchupalu	Revenue	Denkanikottai	Krishnagiri	12°35'2.41"	77°36'22.16"
145	Gijankuppe	Revenue	Denkanikottai	Krishnagiri	12°35'28.22"	77°37'37.74"
146	Vadarpalayam	Revenue	Denkanikottai	Krishnagiri	12°35'29.98"	77°37'8.89"
147	Muniyandoddi	Revenue	Denkanikottai	Krishnagiri	12°35'30.17"	77°36'44.42"
148	Chhattiramoddi	Revenue	Denkanikottai	Krishnagiri	12°35'47.24"	77°36'31.94"
149	Devarbattam	Revenue	Denkanikottai	Krishnagiri	12°37' 26.21"	77°37' 54.95"
150	Osor	Revenue	Denkanikottai	Krishnagiri	12°37' 56.12"	77°38' 41.67"
151	Ganganhalli	Revenue	Denkanikottai	Krishnagiri	12°38' 52.07"	77°39' 17.48"
152	Basavanpuram	Revenue	Denkanikottai	Krishnagiri	12°39' 8.71"	77°37' 11.14"
153	Belakkeri	Revenue	Denkanikottai	Krishnagiri	12°39' 10.86"	77°36' 43.88"
154	Karahalli	Revenue	Palacode	Dharmapuri	12°28'35.37"	77°56'23.53"
155	Jalatimmanahalli	Revenue	Palacode	Dharmapuri	12°28'21.71"	77°56'27.27"
156	Panchapalli	Revenue	Palacode	Dharmapuri	12°27'38.19"	77°56'33.58"
157	Eripanchapalli	Revenue	Palacode	Dharmapuri	12°27'8.70"	77°56'38.77"
158	Periyatur	Revenue	Palacode	Dharmapuri	12°25'45.42"	77°58'6.10"
159	Kurumbarkottai	Revenue	Palacode	Dharmapuri	12°25'0.39"	77°58'33.37"
160	Athimutlu	Revenue	Palacode	Dharmapuri	12°24'17.91"	77°58'34.70"
161	Agaram	Revenue	Palacode	Dharmapuri	12°23'21.47"	77°58'20.84"
162	Bemmahalli	Revenue	Palacode	Dharmapuri	12°22'37.67"	77°57'57.95"
163	Kondiyampatti	Revenue	Palacode	Dharmapuri	12°22'5.90"	77°58'16.05"
164	Singampatti	Revenue	Palacode	Dharmapuri	12°21'52.75"	77°57'52.95"
165	Pudur	Revenue	Palacode	Dharmapuri	12°19'14.53"	77°56'16.55"

**Annexure –V****Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee. -**

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan:
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under the Environment Impact Assessment notification, 2006. (Details may be attached as separate Annexure).
6. Summary of cases scrutinized for activities not covered under the Environment Impact Assessment notification, 2006. (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986:
8. Any other matter of importance: